



भारतीय दूरसंचार विनियामक प्राधिकरण  
TELECOM REGULATORY AUTHORITY OF INDIA  
भारत सरकार / Government of India



**No.R-1/10/(2)/2021-NSL-II**

Date: 27<sup>th</sup> November 2021

To  
**The Secretary,**  
**Department of Telecommunications,**  
Ministry of Communications,  
Sanchar Bhawan, Ashoka Road,  
New Delhi – 110 001.

**Subject: DoT's back-reference on Recommendations on 'Reforming the Guidelines on Transfer / Merger of Telecom Licenses dated 21.02.2020' – reg.**

**Ref.: Letter No. 11-11/2020-Policy dated 14.10.2021**

Through the above referred letter, DoT had referred back some of the TRAI's recommendations on 'Reforming the Guidelines on Transfer / Merger of Telecom Licenses' dated 21.02.2020 with certain suggestions and to provide considered view on the suggestions in accordance with the provisions of Section 11 of TRAI Act 1997, as amended.

2. TRAI, after due deliberations, has finalized its response which is enclosed herewith.

3. In keeping with practice, a copy of this letter, along with the response, is being placed on the website of TRAI [www.trai.gov.in](http://www.trai.gov.in).

This letter issues with the approval of the Authority.

Encl: As above

**(V. Raghunandan)**  
**Secretary, TRAI**  
Tel: 23237488  
Email: [secretary@traigov.in](mailto:secretary@traigov.in)